

No.123-Dir(Enf.)/FSSAI/2011  
Food Safety & Standards Authority of India  
(A Statutory Regulatory Body of Govt. of India)  
Ministry of Health & family Welfare  
3<sup>rd</sup> Floor, FDA Bhawan, Kotla Road  
New Delhi-110 002

Dated the 19<sup>th</sup> July, 2011.

To

All Food Safety Commissioners of States/UTs.

Subject:- Uniform numbering system of licenses to be issued under Food Safety and Standards Act, 2006 by Licensing and Registering authorities.

Sir,

The Food Safety and Standards (Licensing and Registration) Regulation, 2011 will be enforced from 5.8.2011 and henceforth licenses/registration will have to be issued under the new provisions of the Act. FSSAI envisages to make the process of issuing licenses and registration electronically in the near future and hence there is a need to arrive at a uniform numbering system for issuance of licenses as well as registration to be followed by Central/State/UT enforcement machinery. It has been decided that the uniform numbering system for issuance of licenses/registration will be as follows:

- 1) Every license/registration number will have 14 digits.
- 2) The first digit will be signifying whether it is a license or it is registration - 1 for license and 2 for registration.
- 3) Next 2 digit will indicate State/UT/Centre. Central licensing authority will be indicated by 00 and the numbering for States will be as follows:

- 01 Andhra Pradesh
- 02 Arunachal Pradesh
- 03 Assam
- 04 Bihar
- 05 Chhattisgarh
- 06 Goa
- 07 Gujarat
- 08 Haryana

- 09 Himachal Pradesh  
10 Jammu & Kashmir  
11 Jharkhand  
12 Karnataka  
13 Kerala  
14 Madhya Pradesh  
15 Maharashtra  
16 Manipur  
17 Meghalaya  
18 Mizoram  
19 Nagaland  
20 Orissa  
21 Punjab  
22 Rajasthan  
23 Sikkim  
24 Tamil Nadu  
25 Tripura  
26 Uttarakhand  
27 Uttar Pradesh  
28 West Bengal  
29 A & N Islands  
30 Chandigarh  
31 Dadra & Nagar Haveli  
32 Daman & Diu  
33 Delhi  
34 Lakshadweep  
35 Puducherry

- 4) Next 2 digit will signify the year of start of the business. For those who are already under a license, will apply for conversion to new license as per provision of the Regulations. So 2011 will be indicated as 11.
- 5) Next 3 digit will signify the Designated/Registrar Officers under whose jurisdiction a license/registration comes. So each State will assign digits from 00 to 999 to Designated Officers and 001 to 999 to Registrar Officers.

In case of Central licensing the first digit will indicate the State which comes under a particular designated officer. The

Madhya Pradesh - 026

### III. Regional Office, Chennai

Kerala - 041  
 Tamil Nadu - 042  
 Karnataka - 043  
 Andhra Pradesh - 044  
 Pondicherry - 045  
 Lakshadweep - 046

### IV. Regional Office, Kolkata

West Bengal - 031  
 Orissa - 032  
 Bihar - 033  
 Jharkhand - 034  
 Sikkim - 035  
 A & N Islands - 036  
 Chhattisgarh - 037

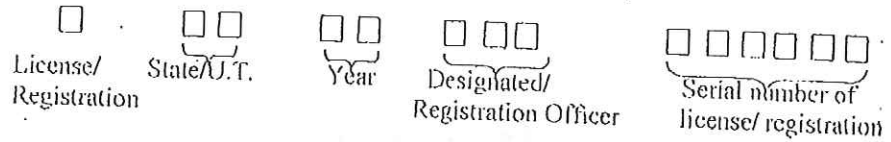
### V. Regional Office, Guwahati

Assam - 071  
 Arunachal Pradesh - 072  
 Tripura - 073  
 Manipur - 074  
 Mizoram - 075  
 Meghalaya - 076  
 Nagaland - 077

This way, alongwith the indication of the designated officer of the region the State under that region will also be depicted for Central licensing.

- 6) The next 6 digit will signify the serial number of the business under a particular designated officer. So each designated officer will have a capacity of ten lakh and thus, will be able to accommodate large number of applications catering to the needs of the growing sector.

Thus the allotment of digits will be as follows:



Examples

State Licensing

Signifies Licensing	Bihar State	Year 2011	D.O., No. 12 of Bihar State	S.No. of the FBO (in that Dist/D.O. 12 of Bihar)
1	04	11	012	000075
No.: 1 04 11 012 000075				

Registration

Signifies Registration	Uttar Pradesh	Year 2011	R.O. No. of U.P.	S.No. of FBO (with R.O. 126 of U.P.)
2	27	11	126	011608
No.: 2 27 11 126 011608				

Central Licensing

Signifies Licensing	Central	Year 2011	D.O. No. of Jharkhand	S.No. of FBO under .....
1	00	11	034	002374
No.: 1 00 11 034 002374				

2. It is requested that this uniform system of numbering be started even if registration/licensing is being done manually. This system will help in keeping uniformity in the license numbering throughout the country and can be easily computerized once the licensing/registration software is introduced or online registration is started.

Yours sincerely,

  
 (S.S. Ghonkrota)  
 Director (Enf.)